98

(a) whether it is a fact that the Food Corporation of India supply wheat from godowns at district headquarters to the mill-owners for grinding;

(b) whether it is also a fact th'at flour mill-owners have charged cartage from Jammu Railway Station to their godowns under the'scheme of the Government of India, while they have received the supply from the district headquarters; and

(Q) if so, what are the details of exces amount paid to each flour mill in Kashmir during the last three years?

THE DEPUTY MINISTER IN THE

DEPARTMENT OF ELECTRONICS AND FOOD IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO): (a) In Jammu and Kashmir normally stocks are issued by the Food Corporation of India from their depots at Jammu and Srinagar.

(b) and (c) No such case has been reported during the last three years.

Restrictions on inter-State trade in groundnut oil

2603. SHRI CHIMANBHAI MEHTA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state;

(a) whether it is a fact that some Stale Governments hav_e put restrictions on the export of groundnut oil from their States which has resulted in a hike in its Price in the country;

(b) whether Government are aware that groundnut oil monitoring export system of Gujarat Civil Supplies Department has obstructed inter-state trade in groundnut oil; and

(c) if so, in what, manner the Central Government propose to remove such restrictions to facilitate export of oil by the Andhra Pradesh Government?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND FOOD IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO): No, Sir. It has, however, been reported by the Government of Gujarat thalt they have issued statutory instructions to licensed dealers for furnishnig prior intimation about movement of edible oils.

(b) and (c) Do not arise.

Appointment of Commissioner, ISM

2604. SHRI RAMCHANDRA BHARA-DWAJ; Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state; $^{\wedge}$

(a) whether it is a fact that candidate selected for the post of Commissioner, Indian System of Medicine, was not finally appointed due to pendency, of certain disciplinary action against him;

(b) whether it is proposed to confirm the same person to the post of Director, Central Council and Research in Ayurveda and Siddha;

(c) if so, what ar_e the reasons therefor;

(d) whether it is also a fact that question of regularisation of Director, Central Council of Research in Ayurveda and Siddha has been included in the meeting of the Governing Body of the Council; and

(e) if so, what are the reasons the for, especially i_n view of the disciplinary action pending against him?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (MISS KUMUD BEN M. JOSHI); (a) The candidate recommended for appointment to the post of Special Commissioner (Indian Systems of Medicine) in the Ministry- of Healt'h and' Family Welfare, Department of Health, has not been appointed to the post in y_{jew} of the disciplinary proceedings pending against him.

(b) to (e) The same person is working as Director, Central Council of Research in Ayurveda $nn \le j$ Siddha, New Delhi, w.e.f. 31-5-82 (AN) o_n an adhoc basis. The proposal for ratification of this appointment and also appointing him on regular basis to this post was considered in the meeting of the Governing Body of the Central Council of Resarch in Ayurveda and Siddha held on 31-7-84. The Governing Body